

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 988 of 2019

Sikandar Jamuda	----- Appellant
	-Versus-	
The State of Jharkhand	 Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant	:	M/s. Randhir Kumar, Advocate
For the State	:	M/s. Arun Kumar Pandey, Advocate

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

07/ 29.06.2020. This appeal will be heard. Admit.
Issue notice.
Call for the scanned copy of the Lower Court Records.
The prayer for bail shall be considered after the receipt of the L.C.R.

(H.C. Mishra, J.)

(Rajesh Kumar, J.)

D.S./